

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 37

C.P(IB)2580/MB/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **21.08.2023**

NAME OF THE PARTIES: **KAPIL KATYAL HDFC SECURITIES LTD**
& ORS

Section 59 of the Insolvency and Bankruptcy Code, 2016

ORDER

Ms. Sneha Panchmukh a/w Ms. Nehal Rajput and Mr. Ravi Upadhyaya,
Advocates for the Petitioner and Mr. Aayesh Gandhi, Ld. Counsel for Respondent
No. 3 are present.

The present Company Petition is wrongly mapped under the Insolvency and
Bankruptcy Code, 2016 in fact it should be filed under the Companies Act, 2013.

In that view of the matter, Petitioner is directed to move an Appropriate
Interlocutory Application thereby mentioning the said facts. Registry is directed
to expedite necessary amendment in this regard. List this matter on Board on
25.09.2023, for further consideration and hearing.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)